

STATEMENT *re.* ANNUAL REPORT OF  
STATE FARMS CORPORATION OF INDIA,  
LTD.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): I beg to lay on the Table a statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the State Farms Corporation of India Limited for the period ended 30th June, 1980 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT-2465/81].

NOTIFICATIONS UNDER CENTRAL EXCISES  
AND SALT ACT AND CENTRAL EXCISE  
RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:

(1) A copy each of the following Notifications under sub-section (1) of section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Tenth Amendment Order, 1981 (Hindi and English versions) published in Notification No. G.S.R. 363 in Gazette of India dated the 11th April, 1981.

(ii) The Central Excise (Eleventh Amendment) Rules, 1981, published in Notification No. G.S.R. 364 in Gazette of India dated the 11th April, 1981. [Placed in Library. See No. LT-2466/81].

(2) A copy of Notification No. G.S.R. 365 (Hindi and English versions) published in Gazette of India dated the 11th April, 1981 together with an explanatory memorandum making certain amendment to Notification No. 201/79-CE dated the 4th June, 1979 clarifying credit of duty allowed in respect of inputs, issued under the Central Excise Rules, 1944. [Place in Library. See No. LT-2467/81].

12.20 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 28th April, 1981, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978, be extended up to the last day of the Hundred and Nineteenth Session of the Rajya Sabha."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 21st April, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Cinematograph (Amendment) Bill, 1981, which has been passed by the Rajya Sabha at its sitting held on the 28th April, 1981."